

**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2021 AS ON 01.01.2022**

1. Name of Officer (in full) Dr M KANNAN
2. Service to which the officer belongs; (**General Central Service**)DD, FSSAI, SRO, Chennai
3. Present post held with Date; **Deputy Director(5.5.2014)**
4. Present Pay : **Rs. 91100 (Level 11)**

Name of District, Sub-Division, Taluk & Village or City in which property is situated (full location & postal address)	Name & Details of Property	Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	Present Value *	If not in own name, state in whose name held & his/her relationship to the Govt. Servant	How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	Annual Income from property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
84, Anna Salai, Erukancherry, Chennai-600118. S.No. 88/3B, TS No.6	Vacant Land 1525 sq.ft	Inherited property	Appx. 24 lakhs	In the name of M.Velmurugan, M.Kannan	Inherited from Mother to Sons	NIL	
34, Indra Gandhi Nagar, First street, Vyasarpady, Chennai-39 Field 45, Municipal 34-35	79 sq.mt land with building	Inherited property	Appx. 30 lakhs	In the name of M.Kannan	Inherited Property through ""BaagaPathiyathaividuthalaipathiram" from Siblings. Vide registration 3644/2016, dtd 20.7.2016 at Purasawalkam sub registrar office,	NIL	

Signature

Name M.KANNAN

Designation: DEPUTY DIRECTOR

Date 20.01.2022

**Note**

- 1) \* In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) \*\* Includes short term leases also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filed up.
- 5) AIS officers are requested to fill the form in duplicate.
- 6) All columns should be filled duly typed neatly.